

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 90 / 2013-Customs (N.T.)

New Delhi
Dated the 29th August, 2013

G.S.R. - In exercise of the powers conferred by clause (a) of section 81 of the Customs Act, 1962, the Central Board of Excise and Customs hereby makes the following regulations, namely:-

- 1. Short title.** - These regulations may be called the Customs Baggage Declaration Regulations, 2013.
- 2. Extent of application.** - These regulations shall apply to baggage including any package comprised therein of the passengers coming to India. These regulations will come into effect w.e.f. 1st January, 2014.
- 3. Method of Declaration of Baggage.** - All passengers who come to India shall declare their accompanied baggage in [Form I](#) appended to this regulation.

[F. No. 520/13/2013-Cus.VI]

(S.C. Ganger)
Under Secretary to the Government of India

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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

CORRIGENDUM

New Delhi, dated the 29 th November, 2013.

In the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 88/2013 - Customs (N.T.), dated the 26th August, 2013 published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i) vide number G.S.R. 570(E), dated the 26th August, 2013, for the words and expressions against serial number (5) relating to the State of Haryana, item (vii) in column (3), which reads as “(vii) Village-Panchi Gujaram - District Sonapat read the words and expressions “(vii) Village-Panchi Gujaram - District Sonapat.

[F.No.434/22/2011-Cus.IV]

(M.V.Vasudevan)

Under Secretary to the Government of India